

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No. HC.VII-52/2006/1720 /A

From :- Smti. Jayashree Bora,  
Jt. Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri Roushan Lal,  
District & Sessions Judge,  
Karbi Anglong.

Dated Guwahati the 28<sup>th</sup> March, 2025.

Sub: **Earned leave.**

Ref:- Your letter No. DJKA/2666/2025 dtd. 18.03.2025.

Sir,

With reference to the above, I am directed to inform you that you have been granted **earned leave w.e.f. 24.03.2025 to 27.03.2025** (prefixing 22.03.2025 and 23.03.2025), **along with station leave permission, with the official vehicle, at own cost, from the evening of 21.03.2025 to 27.03.2025.** You are to hand over the charge of your Court and Office to the Addl. District & Sessions Judge, Karbi Anglong and in her absence, to the next senior most Judicial Officer available at the station.

Yours faithfully,

*Sd/-*

**JT. REGISTRAR (VIGILANCE)**

**Memo No. HC.VII-52/2006/1721-1722 /A, dated** , 28-03-2025

Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information. Copy of the application in prescribed format is sent herewith.
2. The Project Manager, Gauhati High Court, Guwahati.

*Sd/-*  
**JT. REGISTRAR (VIGILANCE)**